

ORISSA ACT XX OF 1950
THE MAYURBHANJ MOTOR SPIRIT (TAXATION ON SALES)
VALIDATION ACT, 1950

[Received the assent of the Governor on the 5th October 1950,
 first published in an extraordinary issue of the Orissa
 Gazette, dated the 14th October 1950]

AN ACT TO VALIDATE ACTIONS UNDER THE ORISSA MOTOR SPIRIT
(TAXATION ON SALES) ACT, 1946

WHEREAS it is expedient to validate all actions taken under Orissa Act the Orissa Motor Spirit (Taxation on Sales) Act, 1946 and IX of 1946 the rules made thereunder in the district of Mayurbhanj during the period from the 1st April 1949 till the 30th June 1949 ;

It is hereby enacted as follows :—

Short title
and
commence-
ment.

1. (1) This Act may be called the Mayurbhanj Motor Spirit (Taxation on Sales) Validation Act, 1950.

(2) It shall come into force at once.

Validation
of
proceedings
under Orissa
Act IX
of 1946.

2. Notwithstanding anything contained in the notifications of the Government of Orissa in the Finance Department No. 8690-F. and No. 8692-F., dated the 1st July 1949, all proceedings taken, all jurisdictions exercised, all taxes levied or levied and collected and any other thing done in the district of Mayurbhanj before the 1st July 1949, in purported exercise of the powers conferred by the Orissa Motor Spirit (Taxation on Sales) Act, 1946 and the rules made thereunder, shall be deemed to be validly taken, exercised, levied, levied and collected and done under the said Act and the rules made thereunder and shall not be called into question in any Court on the ground that the provisions of the said Act and the rules made thereunder did not come into force in the said district till the 1st July 1949.

Orissa Act
IX of 1946